

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SINGLE BENCH**  
**NEW DELHI**

CP No. 480/2016

SECTION: UNDER SECTIONS 391 & 394 OF THE COMPANIES ACT, 2013

**IN THE MATTER OF:**

Capital Electrotech Ltd. & Ors.

.....Petitioner

V/s

.....Respondent

**Coram:**

Order delivered on 23.08.2017

**R.VARADHARAJAN**  
Hon'ble Member (Judicial)

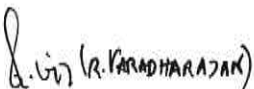
For the Petitioner : Ms. Parul Jain, Company Representative

For the Respondent :  
Ms.Chetana Kandpal, Company Prosecutor for OL,Delhi  
Mr. Manish Raj, Company Prosecutor for  
ROC/RD(NR),Delhi

**ORDER**

On behalf of Petitioner an adjournment is sought for by the Ld. Representative of the Company on the ground that the Counsel is unavailable due to emergencies. Ld. Representatives of RD and OL are present. It is represented by Ld. Representative of OL that an application seeking for modification in CA No. 11/C-III/ND/17 has been filed by the Petitioner seeking for extension of time as specified in the Scheme. Since similar CA's are pending before the Hon'ble Principal Bench in a matter which is posted for hearing on 7.9.2017, let this file also be placed before the Hon'ble Principal Bench on the said date for consideration.

Post the matter on 7.9.2017.

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
23.8.2017